[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Section 43)

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KANWAR LAL GUPTA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 75 and 164)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India.

> > The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL*

(Amendment of section 80 C)

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY-SPEAKER: The question is :

> "That leave be granted to introduce a Bill further amend to Income-tax Act, 1961."

> > The motion was adopted.

SHRI S. S. KOTHARI : 1 introduce the Bill.

PUBLIC UNDERTAKINGS (COMPUL-SORY APPROVAL OF AGREEMENTS) BILL *

SHRI S. S. KOTHARI : (Mandsaur) : I beg to move for leave to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is :

> "That leave be granted to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto."

> > The motion was adopted.

SHRI S. S. KOTHARI: I introduce the Bill.

GOLD (CONTROL) AMENDMENT BILL•

(Amendment of sections 16, 27, etc.)

SHRI B. K. DASCHOWDHURY (Cooch-Behar): I beg to move for leave

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.